

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

DA.1047/93

date of decision : 30-8-93

P.C. Naidu

: Applicant

versus

1. The Union of India, rep. by Post-Master General APSR, Kurnool,
2. Director of Postal Services APSR, Kurnool
3. The Superintendent of Post Offices Kurnool
4. Head Post-Master Kurnool H.O.

: Respondents

Counsel for the applicant : P. Rattaiah, Advocate

Counsel for the respondents : N.V. Raghava Reddy  
Addl. SC for Central

CORAM:

HON. MR. JUSTICE V. NEEDARI RAO, VICE CHAIRMAN

HON. MR. A.B. GORTHI, MEMBER (ADMINISTRATION)

Judgement

( As per Hon. Mr. A.B. Gorthi, Member (Administration) )

The applicant who is working as HSG-II PA, Kurnool, H.O., is aggrieved by the impugned order dated 12-8-1993 transferring him <sup>from Kurnool</sup> to Mantralayam as Sub Post-Master. ~~has~~ ~~xxxxxx~~ has filed this application praying that the said transfer order be quashed.

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: 3 :

Copy to:-

1. The Post Master General, APSR, Union of India, Kurnool.
2. Director of Postal Services, APSR, Kurnool.
3. The Superintendent of Post Offices, Kurnool.
4. Head Post Master, Kurnool, H.O.
5. One copy to Sri. P.Rattaiah, advocate, 9/33-3,Lingala Complex Oilsukhnagar, Hyd-660.
6. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
7. One copy to ~~588~~ Library, CAT, Hyd.
8. One spare copy.

Rsm/-

*Amma*

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2. We have heard Sri P. Rathaiah, learned counsel for the applicant and Sri N.V. Raghava Reddy, learned counsel for the Respondents.

3. On perusing the record and in view of the submissions made, we deem it just and proper to dispose of the application with a direction in the following terms :

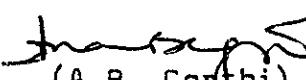
a) The applicant may, if he so desires, submit a representation to the PMG, Kurnool, latest by 3-9-1993.

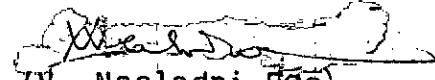
The same shall be delivered in person in the office of PMG, Kurnool.

b) The said authority or an authority officiating for him shall consider the representation at an early date and dispose of the same.

c) Till the disposal of the representation, status-quo as of today to be maintained.

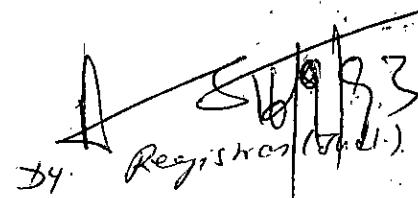
4. OA is ordered accordingly. No costs.

  
(A.B. Gonthi)  
Member (Admin)

  
(V. Neeladri Rao)  
Vice-Chairman

Dated : August 30, 93  
Dictated in the Open Court

sk

  
By: Registrar (M.C.L.)  
8/8/93

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o A 1047/93

TYPED BY *SJS*  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.PIRUVENGADAM:M(A)

Dated: 3078 1993

CRDER/JUDGMENT

M.A/R.A/C.A.N.

in-

O.A.No. 1047/93

T.A.No. (W.P. )

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

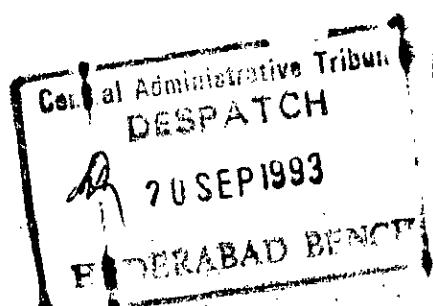
Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

← No crder as to costs.

pvm



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